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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF MAY 1997

Original Application No. 410 of 1997

HON.MR.JUSTICE B.C.SAKSENA,V.C.

Ram Bahal lal Srivastava son of
Shri ram Pratap, Resident of village
Rithin pargana Atraulia, tehsil
Burhanpur, Post Rithia, Distt. Azamgarh

Applicant

Versus

1. Divisional Manager Railway
Northern Railway, Alld.
2. Chief Inspector of Works station
Uttar Railway kanpur.
3. Chief Account Officer(Pension)
Uttar Railway Baroda House, New Delhi

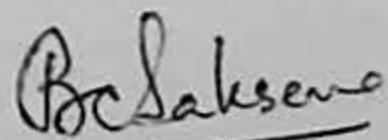
Respondents

O R D E R(Oral)

JUSTICE B.C.SAKSENA,V.C.

I have heard the learned counsel for the applicant. The applicant claims pension, gratuity, insurance of one Smt. Kamla devi deceased who was employed as mali under the Chief Inspector of Works Station Uttar Railways Kanpur. The applicant had stated that Smt. Kamla devi aforesaid was the wife of his brother Late Man Bahadur. The applicant is not a central government employee and the claim made through this OA does not fall within the ambit of Section 19 of the Administrative Tribunals Act. The learned counsel for the applicant was unable to indicate that the claim in the OA would be covered by that provision.

2. In view of the above the OA is dismissed summarily.


Vice Chairman

Dated: May 30th 1997

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